

In C. A. T. (Jaipur Bench) Jaipur

Notes of the Registry

Orders of the Tribunal

23.11.94

Sh. S. R. Kumar, bny holder for
Sh. J. R. Kausik, counsel for the applicant.
Sh. Manish Bhandari, counsel for the resp.

Mr. Bhandari submits that the order has been complied with and most of the persons have been received payment ^{but} some persons have not approached so far. The payment is ready and the vouchers have been passed and the intimation have been given to them.

On the basis of the statement given by Mr. Bhandari, the notice-Contempt notice is discharged. If anyone will have a grievance, he will be at liberty to file a fresh petition.

Case stands disposed of accordingly.

(S. N. Thandiyal)
MCA

(J. P. Math)
vc

Rel MB
6/12/94
M.K. Rana
S.C. / D.M./JP

6-12-94
R